

**IN THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**Company Appeal (AT) No. 61 of 2017**

**SRM Infrastructure Pvt. Ltd. & Ors.**

**.... Appellants**

**Vs.**

**Rajan Cosmetics (Madras) Pvt. Ltd.**

**.... Respondents**

**Present: For Appellant: - Mr. Ashish Aggarwal with Ms. Harleen Kaur and Mr. Raghav Shekhar, Advocates**

**For Respondents: - Mr. Raj Shekhar Rao with Mr. Arun Varma and Ms. Smriti Churiwal, Advocates**

**21.03.2017-** After some arguments learned counsel for the appellants prays for and allowed to withdraw the appeal with liberty to raise all the contentions before the Tribunal. If the appellants raise the contentions made in this appeal, we hope and trust that the Tribunal will consider the same in accordance with law.

The appeal stands disposed of as withdrawn.

(Justice S.J. Mukhopadhaya)  
Chairperson

(Mr. Balvinder Singh)  
Member(Technical)

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